

(73)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.182/94

Dt. of order: 13.5.94

Babu Lal Baragi

: Applicant

Vs.

Union of India & Ors. : Respondents
Mr.Rajesh S.Mutha : Counsel for applicant

CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P.Sharma, Member(Adm.).

PER HON'BLE MR.GOPAL KRISHNA, MEMBER(JUDL.).

Applicant Babu Lal Baragi, has prayed in this application under Sec.19 of the Administrative Tribunals Act, 1985, for a direction to the respondents to continue him on the post of Extra Departmental Branch Post Master at village Guradiya Khurd, Distt. Jhalawar, till regularly selected candidates are not available. He has further prayed that regular pay scale with effect from the date of appointment be given to him and he should be considered while selecting candidates for regular appointment.

2. We have heard the learned counsel for the applicant and have gone through the records. The contention of the applicant is that the applicant was appointed as Extra Departmental Branch Post Master vide communication dated 7.9.92. However, he had started working from 13.8.92 on a monthly salary of Rs.275/- plus Dearness Allowance. He claims that he has the requisite qualification for appointment to the post. Since fresh applications were invited by the respondent No.3 vide Anxx.A-4 for that post, he is apprehensive that his services may be dispensed with. The applicant may also apply for the post as per Anxx.A-3 dated 16.12.93. However, the applicant may make a representation also to the concerned authority as to his grievance within a period of one month from today and the concerned authority is directed to decide the same with due sympathy as per rules within a month of the receipt thereof.

3. The O.A. stands decided accordingly at the admission stage.

(O.P.Sharma)
Member(A).

G.Krishna
(Gopal Krishna)
Member(J).